

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER  
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. No. 57/Asr/2018  
Assessment Year: 2010-11**

Miss Shivani, D/o Sh. Prabhat Singh, Village Nangal Awana, P.O. Dhoola Khera, Teh. Mukerian, Hoshiarpur [PAN: CKZPS 9150E] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Dasuya  <b>(Respondent)</b>
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Sh. Charan Dass, D.R.</b>

**I.T.A. No. 281/Asr/2019  
Assessment Year: 2010-11**

Sh. Balbir Singh S/o Sh. Roomi Singh, Natt Road, Talwandi Sabo, Distt. Bathinda [PAN: BTJPS 4694F] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer Ward-1(2), Bathinda  <b>(Respondent)</b>
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<b>Appellant by</b>	<b>Sh. Tarun Bansal, Adv.</b>
<b>Respondent by</b>	<b>Sh. Charan Dass, D.R.</b>

**I.T.A. No. 643/Asr/2018**  
**Assessment Year: 2002-03**

Sh. Shivji Ram S/o Sh. Des Raj C/o M/s Des Raj & Sons, Mansa [PAN: ADPPR 3002H] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer Ward-1(4), Mansa  <b>(Respondent)</b>
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**I.T.A. No. 644/Asr/2018**  
**Assessment Year: 2013-14**

Smt. Vipin Lata W/o Sh. Bhupinder Kumar, Ganpati Enclave, Dabawali Road, Bathinda [PAN: ADSPL 5856G] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 2(1), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 459/Asr/2019**  
**Assessment Year: 2010-11**

Smt. Sukhminder Kaur W/o Late Sh. Baljit Singh Mann r/o # E-4, Civil Lines, Bathinda [PAN: ATYPK 4866F] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 2(1), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 183/Asr/2018**  
**Assessment Year: 2009-10**

Smt. Anjali Garg w/o Sh. Krishan Kumar Garg M/s Garg Medical Store Bhucho Mandi, Bathinda [PAN: AKTPG 0713B] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward II(1), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 101/Asr/2019**  
**Assessment Year: 2014-15**

Shri Bhim Sain s/o Sh. Suresh Chand, # 2-A, Bharat Colony, Rampura Phul [PAN: AWGPS 0136F] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(3), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 100/Asr/2019**  
**Assessment Year: 2014-15**

Sh. Vikas Kumar S/o Sh. Pawan Kumar Singla Street , Rampura Phul [PAN: FIPPK 0272Q] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(3), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 29/Asr/2019**  
**Assessment Year: 2015-16**

The Rampura Co-operative Marketing cum Processing Society Ltd., Rampura Phul [PAN: AAAAT 0385J] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(3), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 231/Asr/2017**  
**Assessment Year: 2011-12**

Sh. Sham Lal Sharma S/o Sh. Kesho Ram, Village Jalal, Tehsil, Rampura Phul [PAN: AAPPL 6435M] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(3), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 262/Asr/2015**  
**Assessment Year: 2000-2001**

Sh. Sewak Ram Prop. M/s Master Engineering Works Bibiwala Road, Bathinda [PAN: ABGPR 4704H] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(3), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 191/Asr/2018  
Assessment Year: 2014-2015**

M/s Amarnath Aggarwal Investments Pvt. Ltd., Guru Kashi Marg, Bathinda [PAN: AABCA 3736B] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(3), Bathinda  <b>(Respondent)</b>
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**I.T.A. No. 471/Asr/2018  
Assessment Year: 2010-2011**

Sh. Jagtar Singh s/o Sh. Lal Singh Near Water Works, Bathinda [PAN: ALHPS 5834L] <b>(Appellant)</b>	<b>Vs.</b>	Income Tax Officer, Ward 1(5), Mansa  <b>(Respondent)</b>
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Sh. Charan Dass, D. R.</b>

<b>Date of Hearing</b>	<b>14.07.2021</b>
<b>Date of Pronouncement</b>	<b>14.07.2021</b>

**ORDER**

**Per Bench:**

All the appeals filed by the different assesseees are directed against the order of Ld. CIT(A).

2. At the outset, the ld. AR of the appellant has requested for withdrawal of all these appeals filed by the appellants and stated that the appellants have opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.

4. In view of the above, we accept the request of the appellants for withdrawal of these appeals.

5. In result, all the appeals filed by the assesseees are dismissed as withdrawn.

**Order pronounced in the open court on 14/07/2021.**

**Sd/-**

**(Dr. M. L. Meena)  
Accountant Member**

**Sd/-**

**(Laliet Kumar)  
Judicial Member**

Dated: 14.07.2021

*GP/Sr. Ps.*

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT

(4) The CIT (Appeals)

(5) The DR, I.T.A.T.

True Copy

By Order